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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 12 (RE-2005)/2004-09

NEW DELHI: Dated: 4th July, 2005

S.O. (E) In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in Chapter-93, Schedule-I (Imports) to the ITC(HS) Classifications of Export and Import Items, 2004-09:

1. After amendment the Exim Code 9304 00 00 shall be read as under:

Exim Code	Item Descriptions	Policy	Policy conditions
9304 00 00	Other Arms (for example, spring, air or gas guns and pistols, truncheons), excluding those of heading 9307	Restricted	However, import of 0.177 bore air guns and air pistols will be free for shooters registered with Rifle Clubs or District/State/ National

2. Import Licensing Note No.(1) will amended to read as follows:

“Import of arms is permitted against a license to renowned shooters/rifle clubs for their own use on the recommendation of Department of Youth Affairs and Sports, Government of India . **However, import of 0.177 bore air guns and air pistols will be free for shooters registered with Rifle Clubs or District/ State/ National Rifles Association.**”

3. This issues in pubic interest.

(K.T. CHACKO)

Director General of Foreign Trade and
Ex-officio Additional Secretary to the Government of India

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